

Repealed by Act 36 of 1957.

THE ADMINISTRATION OF EVACUEE PROPERTY
(AMENDMENT) ACT, 1950.

No. LXVI OF 1950.



An Act to amend the Administration of Evacuee Property Act, 1950.

[7th December, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Administration of Evacuee Property (Amendment) Act, 1950.

2. Substitution of new section for section 58, Act XXXI of 1950.—For section 58 of the Administration of Evacuee Property Act, 1950, the following section shall be substituted and shall be deemed always to have been substituted, namely:—

“58. *Repeals and savings.*—(1) The Administration of Evacuee Property Ordinance, 1949 (XXVII of 1949), and the Hyderabad Administration of Evacuee Property Regulation (Hyderabad No. XII of 1359F), are hereby repealed.

(2) If, immediately before the commencement of this Act, there is in force in any State to which this Act extends any law which corresponds to this Act and which is not repealed by sub-section (1), that corresponding law shall stand repealed.

(3) The repeal by this Act of the Administration of Evacuee Property Ordinance, 1949 (XXVII of 1949), or the Hyderabad Administration of Evacuee Property Regulation (Hyderabad No. XII of 1359F) or of any corresponding law shall not affect the previous operation of that Ordinance, Regulation or corresponding law, and subject thereto, anything done or any action taken in the exercise of any power conferred by or under that Ordinance, Regulation or corresponding law, shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act as if this Act were in force on the day on which such thing was done or action was taken.”

3. Repeal of Ordinance XXVII of 1950.—The Administration of Evacuee Property (Amendment) Ordinance, 1950 (XXVII of 1950) is hereby repealed.

Price anna 1 or 1½.